

FORM G		
INVITATION FOR EXPRESSION OF INTEREST FOR		
TIMBLO DRYDOCKS PRIVATE LIMITED		
OPERATING IN SHIPBUILDING & REPAIRS AT GOA		
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Timblo Drydocks Private Limited AACCT4894N U63032GA1973PTC000164
2.	Address of the registered office	Subhash Timblo Bhawan, Margao, Goa, India, 403601.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Taicho Gundo, Xelvona, Taluka- Quepem, Goa
5.	Installed capacity of main products/ services	The company is engaged in Manufacture of Marine Vessels & Crafts and Barges and also repairs of Barges. The installed capacity is 3 ships at a time with 100KVA power. (The business of the Corporate Debtor is non-operational)
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 1,73,000/- as on 31st March 2022.
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to cirp.timblodrydocks@gmail.com ipprashantjain@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: http://ssarvi.com/running-cases.php . Email: cirp.timblodrydocks@gmail.com ipprashantjain@gmail.com
10.	Last date for receipt of expression of interest	25-06-2024
11.	Date of issue of the provisional list of prospective resolution applicants	05-07-2024
12.	Last date for submission of objections to provisional list	10-07-2024
13.	Date of issue of final list of Prospective Resolution Applicants	20-07-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	25-07-2024
15.	Last date for submission of resolution plans	26-08-2024
16.	Process email id to submit EOI	Mail to cirp.timblodrydocks@gmail.com, ipprashantjain@gmail.com And in the manner mentioned in detailed EOI.
<p>Date: 10/06/2024 Sd/- Place: Mumbai Mr. Prashant Jain (Partner SSARVI Resolution Services LLP) Resolution Professional of Timblo Drydocks Private Limited Regd. No. IBBI/PA-001/IP-P01368/2018-2019/12131) Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Koparkharine, Thane, Navi Mumbai, Maharashtra- 400 709 Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Place: Navi Mumbai Vashi, Navi Mumbai 400703 Email id: cirp.timblodrydocks@gmail.com, ipprashantjain@gmail.com</p>		

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UNITED COTFAB LIMITED

CIN: U13111GJ2023PLC145961

Our Company was originally incorporated as United Cotfab LLP as a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 vide Certificate of Incorporation dated August 25, 2015, issued by the Registrar of Companies, Gujarat, Dadra and Nagar Haveli. Later on, United Cotfab LLP was converted from a limited liability partnership to a private limited company under Part I chapter XXI of the Companies Act, 2013, pursuant to a resolution passed in the Partners Meeting of the LLP dated September 15, 2023 and consequently, the name of the company was changed to United Cotfab Private Limited and a fresh certificate of incorporation dated November 02, 2023 was issued to the company by the Registrar of Companies, Central Registration Centre. United Cotfab Private Limited was converted from a private limited company to a public limited company pursuant to a resolution passed in the Extra-Ordinary General Meeting of the company dated December 04, 2023 and the name of the company was changed to United Cotfab Limited with a fresh certificate of incorporation dated December 14, 2023 issued to the company by the Registrar of Companies, Ahmedabad. The Corporate Identification Number of our Company is U13111GJ2023PLC145961. For details of change in name and registered office of our Company, please refer to chapter titled "HISTORY AND CORPORATE MATTERS" beginning on page no. 131 of the Prospectus.

Registered Office: Survey No. 191, Village-Timba, Taluka-Dasroi, Timba, Ahmedabad, Dasroi -382425, Gujarat, India.
Corporate Office: Survey No.238, 239, Shahwadi Nr Pirana Octroi Naka, Narol, Ahmedabad-382405, Gujarat.

Website: www.unitedcotfab.com; | **E-Mail:** info@unitedcotfab.com | **Telephone No.:** +91 987987 4955 | **Company Secretary and Compliance Officer:** Ms. Muskan Kashyap

PROMOTERS OF OUR COMPANY: MR. NIRMALKUMAR MANGALCHAND MITTAL AND MR. GAGAN NIRMALKUMAR MITTAL

Our Company is engaged in the manufacturing of high quality open end yarn catering to the textile industry. Our manufacturing process adheres to stringent quality standards and is backed by advanced technology and machinery. We follow a systematic approach that includes raw material selection, blending (if required), spinning, winding, and quality control.

THE ISSUE

INITIAL PUBLIC ISSUE OF 5184000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF UNITED COTFAB LIMITED ("LIC" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 70/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 60/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 3,628.8 LAKHS ("THE ISSUE"), OF WHICH 260000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 70/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 60/- PER EQUITY SHARE AGGREGATING TO ₹ 182.00 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 4924000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 70/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 60/- PER EQUITY SHARE AGGREGATING TO ₹ 3,446.8 LAKHS IS HEREBY REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 30.16% AND 28.64% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THIS ISSUE IS BEING IN TERMS OF CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME.

For further details, please refer chapter titled "Terms of The Issue" beginning on Page No. 196 of the Prospectus.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH AND THE ISSUE PRICE IS ₹ 70. THE ISSUE PRICE IS 7.00 TIMES OF THE FACE VALUE.

ISSUE OPENS ON: THURSDAY, JUNE 13, 2024 CLOSING ON: WEDNESDAY, JUNE 19, 2024 (T Day)

MINIMUM LOT SIZE

2000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS 4000 EQUITY SHARES AND IN MULTIPLES OF 2000 EQUITY SHARES THEREAFTER FOR HNI/QIB CATEGORY

ASBA*	Simple, safe, smart way to application – Make use of it. *Application Supported by blocked amount (ASBA) is a better way of applying to issue by simply blocking the fund in the bank account, investor can avail the same. For details, check section on ASBA below.
UPI Mechanism	UPI NOW AVAILABLE IN ASBA FOR RETAIL INDIVIDUAL INVESTORS. For details on the ASBA and UPI process, please refer to the details given in ASBA form and Abridged Prospectus and please refer to the section "Issue Procedure" beginning on page no. 205 of the Prospectus. The process is also available on the website of BSE India Limited (www.bseindia.com), in General Information Document. List of Banks supporting UPI is also available on the website of SEBI (www.sebi.gov.in)

IN TERMS OF THE SEBI CIRCULAR NO. CIR/CFD/POLICYCELL/11/2015, DATED NOVEMBER 10, 2015 AND THE ALL POTENTIAL INVESTORS SHALL PARTICIPATE IN THE ISSUE ONLY THROUGH AN APPLICATION SUPPORTED BY BLOCKED AMOUNT ("ASBA") PROCESS PROVIDING DETAILS ABOUT THE BANK ACCOUNT WHICH WILL BE LOCKED BY THE SELF-CERTIFIED SYNDICATE BANKS ("SCSBS") FOR THE SAME. FURTHER PURSUANT TO SEBI CIRCULAR BEARING NO. SEBI/HO/CFD/TPD1/CIR/P/2023/140, FOR IMPLEMENTATION OF PHASE III FOR UPI FACILITY, WHICH IS EFFECTIVE FROM DECEMBER 01, 2023 ON MANDATORY BASIS, ALL POTENTIAL BIDDERS (EXCEPT ANCHOR INVESTORS) ARE REQUIRED TO MANDATORILY UTILIZE THE APPLICATION SUPPORTED BY BLOCKED AMOUNT ("ASBA") PROCESS PROVIDING DETAILS OF THEIR RESPECTIVE ASBA ACCOUNTS OR UPI ID (IN CASE OF RIIS), IN WHICH THE CORRESPONDING APPLICATION AMOUNTS WILL BE LOCKED BY THE SCSBS OR UNDER THE UPI MECHANISM, AS APPLICABLE. FOR DETAILS IN THIS REGARD, SPECIFIC ATTENTION IS INVITED TO "ISSUE PROCEDURE" ON PAGE NO. 205 OF THE PROSPECTUS. IN CASE OF DELAY, IF ANY IN UNBLOCKING/REFUND THE FUND, OUR COMPANY SHALL PAY INTEREST ON THE APPLICATION MONEY AT THE RATE OF 15% PER ANNUM FOR THE PERIOD OF DELAY. THE ISSUE IS BEING MADE UNDER PHASE III OF THE UPI (ON A MANDATORY BASIS).

Bid Opening Date	Thursday, June 13, 2024	Initiation of Unblocking of Funds/refunds (T + 2 Days)	On or Before Friday June, 21, 2024
Bid Closing Date (T day)	Wednesday, June 19, 2024	Credit of Equity Shares to demat accounts of Allottees (T + 2 Days)	On or Before Friday, June 21, 2024
Finalization of allotment with the Designated Stock Exchange/ Allotment of Securities (T + 1 Day)	On or before Thursday, June 20, 2024	Commencement of Trading of Equity Shares on the Stock Exchanges/ Listing Date (T+3 Days)	On or Before Monday, June 24, 2024

Timelines for Submission of Application

Application Submission by Investors	UPI Mandate acceptance time: T day – 5 pm Issue Closure: T day – 4 pm for QIB and NII categories T day – 5 pm for Retail and other reserved categories
Electronic Applications (Online ASBA through 3-in-1 accounts) – Upto 5 pm on T day. Electronic Applications (Bank ASBA through Online channels like Internet Banking, Mobile Banking and Syndicate UPI ASBA etc) – Upto 4 pm on T day. Electronic Applications (Syndicate Non-Retail, Non Individual Applications) – Upto 3 pm on T day. Physical Applications (Bank ASBA) – Upto 1 pm on T day. Physical Applications (Syndicate Non-Retail, Non Individual Applications of QIBs and NII) – Upto 12 pm on T day and Syndicate members shall transfer such applications to banks before 1 pm on T day. Physical Applications (Syndicate Non-Retail, Non Individual Applications of QIBs and NII) – Upto 12 pm on T day and Syndicate members shall transfer such applications to banks before 1 pm on T day.	

In making an investment decision, potential investors must rely on the information included in the Prospectus and the terms of the Offer, including the risks involved and not rely on any other external sources of information about the Offer available in any manner.

RISKS TO INVESTORS

- There are outstanding legal proceedings involving our Company, Promoters, Directors, and Group Companies. Any adverse decision in such proceedings may have a material adverse effect on our business, results of operations and financial condition.
- We have a very limited operating history of our manufacturing operations, which may make it difficult for investors to evaluate our historical performance or future prospects.
- There may be potential conflict of interests between our Company and other group Companies / entities or enterprises promoted by our Promoters or directors or in which our promoters / directors may be interested.
- The Company is dependent on few numbers of customers for sales. The loss of any of this large customer may affect our revenues and profitability.
- The Company is dependent on few suppliers for purchase of product. Loss of any of these large suppliers may affect our business operations.
- Our Company in the past has entered into Related Party Transactions and may continue to do so in future also, which may affect our competitive edge and better bargaining power if entered with non-related parties resulting into relatively more favorable terms and conditions and better margins.
- Our revenues are highly dependent on our operations in geographical region of state of Gujarat & Maharashtra. Any adverse development affecting our operations in these regions could have an adverse impact on our business, financial condition and results of operations.
- Our business requires us to obtain and renew certain registrations, licenses and permits from government and regulatory authorities and the failure to obtain and renew them in a timely manner may adversely affect our business operations and some of the approvals are required to be transferred in the name of United Cotfab Limited.
- Our Company have incurred losses in past and any operating losses in the future could adversely affect the results of operations and financial conditions of our company. Our Company have incurred losses in past in the previous years as per the Restated Financial Statements.
- In our restated financials as at March 31, 2024, we have a contingent liability related to export commitments. Failure to meet these commitments under the Export Promotion Capital Goods (EPCG) scheme may result in the imposition of penalties.
- LM associated with the issuer has handled 40 Public Issues in last 3 Financial years, below are the details;

Particulars	Numbers of issues/ Offer Handled	Issue closed below issue price on listing date
Main Board	Nil	Nil
SME	40	2

LISTING

The Equity Shares offered through the Prospectus are proposed to be listed on SME Platform of BSE Limited ("BSE SME"), in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018, as amended from time to time. Our Company has received an In-Principle Approval letter dated March 07, 2024 from BSE Limited ("BSE") for using its name in this offer document for listing our shares on the SME Platform of BSE Limited ("BSE SME"). For the purpose of this Issue, the designated Stock Exchange is the BSE Limited.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA
 Since the Issue is being made in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018, the Offer Document had been filed with SEBI, However SEBI shall not issue any observation on the Prospectus. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer full text of the Disclaimer Clause of SEBI beginning on page no. 185 of the Prospectus.

DISCLAIMER CLAUSE OF THE BSE LIMITED

It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Prospectus has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE" appearing on the page no. 186 of the Prospectus.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPLIANCE OFFICER
 BEELINE CAPITAL ADVISORS PRIVATE LIMITED SEBI Registration Number: INM000012917 Address: Ship Corporate Park, B Block, 13th Floor, B-1311-1314, Near Rajpath Club, Rajpath Rangoli Road, S.G. Highway, Ahmedabad, Gujarat- 380054. Telephone Number: 079 4918 5784 Email Id: mb@beelinemb.com Investors Grievance Id: ig@beelinemb.com Website: www.beelinemb.com Contact Person: Mr. Nikhil Shah CIN: U67190GJ2020PTC114322	 PURVA SHAREREGISTRY (INDIA) PRIVATE LIMITED SEBI Registration Number: INR000001112 Address: 9 Shiv Shakti Industrial Estate, J.R. Boricha Marg, Near Lodha Excelus, Lower Parel East, Mumbai - 400 011, Maharashtra, India. Tel. Number: +91 022 4961 4132 / 3199 8810 Fax: +91 022 2301 2517 Email Id: support@purvashare.com Investors Grievance Id: newissue@purvashare.com Website: www.purvashare.com Contact Person: Ms. Deepali Dhuri CIN: U67120MH1993PTC074079	 Ms. Muskan Kashyap United Cotfab Limited Survey No. 191, Village-Timba, Taluka-Dasroi, Timba, Ahmedabad, Dasroi-382425, Gujarat, India. Mobile No: +91 987987 4955 E-Mail: info@unitedcotfab.com Investors can participate to the company secretary and compliance officer or the LM or the Registrar to the Issue in case of any pre-issue related problems, such as non-receipt of letter of offer, non-credit of allotted equity shares in the respective beneficiary account and refund orders etc.

Credit Rating: As this is an issue of Equity Shares, there is no credit rating for this Issue.
Debenture Trustees: As this is an issue of Equity Shares, appointment of Debenture Trustees is not required.
IPO Grading: Since the issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 there is no requirement of appointing an IPO Grading agency.
Basis of Issue Price: The Issue Price is determined by Company in consultation with the Lead Manager. The financial data presented in section titled "Basis for Issue Price" on page no. 78 of the Prospectus is based on Company's Restated Financial Statements. Investors should also refer to the sections/chapters titled "Risk Factors" and "Restated Financial Information" on page no. 22 and 152 respectively of the Prospectus to get more informed view before making the investment decision.
Risk to Investors: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this offering. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares offered in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page no. 22 of the Prospectus.
Availability of Application Forms:
 Application Forms may be obtained from the Registered Office of our Company i.e. "United Cotfab Limited", the Lead Manager to the Issue i.e. "Beeline Capital Advisors Private Limited", the Registrar to the Issue i.e. "Purva Share Registry (India) Private Limited". The application forms may also be downloaded from the website of BSE Limited i.e. www.bseindia.com. Application supported by Block Amount forms shall be available with designated branches of Self Certified Syndicate Banks, the list of which is available at websites of the Stock Exchange and SEBI.
Availability of Prospectus: Investors are advised to refer to the Prospectus, and the Risk Factors contained therein, before applying in the issue. Full copy of the Prospectus is available on the website of SEBI (www.sebi.gov.in), website of the issuer Company (www.unitedcotfab.com), the website of the Lead Manager to the Issue (www.beelinemb.com) and on the website of BSE Limited i.e. www.bseindia.com. Investor should note that investment in equity shares involves high degree of risk. For details, investor should refer to and rely on the prospectus, including the section titled "Risk Factor" on page no. 22 of the prospectus, which has been filed with ROC, before making any investment decision.
 The equity shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") and may not be offered or sold within United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

OASIS SECURITIES LIMITED
 ("OSL"/"OASIS"/"TARGET COMPANY"/"TC")
 (Corporate Identification No. L51900MH1986PLC041499)
Registered Office: Raja Bahadur Compound, Building No. 5, 2nd Floor, 43, Tamarind Lane, Fort, Mumbai - 400 001; **Phone No.:** 022-40463500/01; **Email id:** admin@oasiscaps.com; **Website:** www.oasiscaps.com

Recommendations of the Committee of Independent Directors (ICD) on the Open Offer to the Shareholders of Oasis Securities Limited ("OSL" or "Oasis" or "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

Date	07.06.2024
Name of the Target Company	Oasis Securities Limited
Details of the Offer pertaining to Target Company	Open Offer to acquire up to 4,81,000 equity shares of Rs. 10/- each representing 26.00% of the Equity and Voting Share Capital of the Target Company, to be acquired by the Acquirers, at a price of Rs. 91/- per Equity share (Including interest @ 10% p.a. for delay in payment beyond Scheduled Payment Date) payable in cash in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.
Name(s) of the Acquirers	Mr. Rajesh Kumar Sodhani (Acquirer-1), Mrs. Priya Sodhani (Acquirer-2) and Mr. Gyan Chand Jain (Acquirer-3)
Name of the Manager to the offer	Navigant Corporate Advisors Limited
Members of the Committee of Independent Directors ("IDC")	Chairman: Mr. Vimal Pannaal Damani Member: Mrs. Smita Pachisia
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	IDC Members are the Independent Directors of the Target Company. Neither Chairman nor Member of IDC holds any equity shares in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
Trading in the Equity shares/ other securities of the Target Company by IDC Members	No trading has been done by the IDC Members in the equity shares / other securities of the Target Company.
IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract / relationship), if any	None of the IDC Members have any relationship with the Acquirers.
Trading in the Equity shares/ other securities of the acquirers by IDC Members	Not Applicable
Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	The IDC Members believes that the Open Offer is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision in the matter.
Summary of reasons for recommendation	IDC recommends acceptance of the Open offer made by the Acquirers as the Offer price of Rs. 91/- per fully paid-up equity share is fair and reasonable based on the following reasons: 1. The Offer price appears to be reasonable considering book value & negative profitability of Target Company. 2. The offer price of Rs. 91/- per fully paid-up equity share offered by the Acquirers are more than volume-weighted average price paid by Acquirers during 52 weeks immediately preceding the date of Public Announcement i.e. 15 th May, 2023. 3. The equity shares of the Target Company are frequently traded shares within the meaning of explanation provided in Regulation 2(i) of SEBI (SAST) Regulations, 2011. 4. The offer price of Rs. 91/- per fully paid up equity share offered by the Acquirers are higher than the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement. Keeping in view above facts IDC is of opinion that Open Offer price is fair and reasonable and is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified.
Details of Independent Advisors, if any	None
Any other matter to be highlighted	No

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.
 Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For Oasis Securities Limited
 Sd/-
Name: Vimal Pannaal Damani
Chairman-Committee of Independent Directors
DIN: 00014486

Place: Mumbai
Date: 07.06.2024

THE SUKHJIT STARCH & CHEMICALS LIMITED
 Regd. Office : Saral Road, Phagwara (Distt. Kapurthala) Punjab-144 401.
 E-mail : sukhjit@sukhjitgroup.com Website : www.sukhjitgroup.com
 Ph. 01824-468800 Fax: 01824-261669. CIN : L15321PB1944PLC001925

FOR KIND ATTENTION OF THE SHAREHOLDERS OF THE COMPANY
Sub.: Transfer of Equity Shares of the Company to the Designated Demat Account of Investor Education and Protection Fund (IEPF)

Pursuant to provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended, read with Securities Standard (SS) - 3 issued by The Institute of Company Secretaries of India (ICSI), NOTICE is hereby given, that the Company is required to transfer all shares in respect of which dividend is unpaid or unclaimed for seven consecutive years or more in the Designated Demat Account Investor Education and Protection Fund (IEPF).

Accordingly, in the event that the concerned shareholders do not claim any unpaid or unclaimed dividend for the last consecutive seven years (starting from 2016-17) by 10th July, 2024, the respective shares will be credited to IEPF Demat Account and the designated Demat Account of the IEPF Authority ("IEPF Account") on or before 26th July, 2024 in compliance with the above mentioned provisions.

The Company has also sent individual notice(s) through registered post on 8th June, 2024 to all those shareholders whose shares are liable to be credited to IEPF Demat Account and have also uploaded full details of such shareholders and shares due for transfer to IEPF Account on its website at www.sukhjitgroup.com. Shareholders may verify the details of unpaid/unclaimed dividend and the shares liable for transfer to the IEPF Account. Shareholders may note that the unclaimed dividend and shares transferred to the IEPF Authority including all benefits accruing on such shares, if any, can be claimed from IEPF Authority after following the procedure prescribed in the IEPF Rules, (IEPF Rules and E form IEPF-5 for claiming refund and shares are available on the website of the Ministry of Corporate Affairs at www.iepf.gov.in).

Please note that no claim shall lie against the Company/RTA in respect of unclaimed/unpaid dividend(s) transferred to IEPF and respective shares transferred to the IEPF Account.
 For any query in the above regard, the shareholders may contact the undersigned or RTA of the Company at:
 M/s: Skyline Financials Services (Pvt.) Ltd.
 D-153A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi - 110020
 Tel: 011-26812682, 83
 Fax: 011-26812684
 E-mail id : admin@skylinert.com

FOR THE SUKHJIT STARCH & CHEMICALS LTD.
 Sd/- Aman Setia
Place : Phagwara
Date: 10th June, 2024
Vice President (Finance) & Company Secretary

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TIMBLO DRYDOCKS PRIVATE LIMITED
OPERATING IN SHIPBUILDING & REPAIRS AT GOA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP Timblo Drydocks Private Limited AACCT4894N U63032GA1973PTC000164
2.	Address of the registered office Subhash Timblo Bhawan, Margao, Goa, India, 403601.
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Taicho Gundoo, Xelvona, Taluka- Quepem, Goa
5.	Installed capacity of main products/ services The company is engaged in Manufacture of Marine Vessels & Crafts and Barges and also repairs of Barges. The installed capacity is 3 ships at a time with 100KVA power. (The business of the Corporate Debtor is non-operational)
6.	Quantity and value of main products/ services sold in last financial year Revenue from operations was INR 1,73,00,00/- as on 31st March 2022.
7.	Number of employees/ workmen NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Mail to cirp.timblodrydocks@gmail.com iprashantjain@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Website: http://ssavi.com/running-cases.php. Email: cirp.timblodrydocks@gmail.com iprashantjain@gmail.com
10.	Last date for receipt of expression of interest 25-06-2024
11.	Date of issue of the provisional list of prospective resolution applicants 05-07-2024
12.	Last date for submission of objections to provisional list 10-07-2024
13.	Date of issue of final list of Prospective Resolution Applicants 20-07-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants. 25-07-2024
15.	Last date for submission of resolution plans 26-08-2024
16.	Process email id to submit EOI Mail to cirp.timblodrydocks@gmail.com, iprashantjain@gmail.com And in the manner mentioned in detailed EOI.

Date: 10/06/2024 Sd/-
 Place: Mumbai Mr. Prashant Jain
 (Partner SSARVI Resolution Services LLP)
 Resolution Professional of Timblo Drydocks Private Limited
 Regd. No. IBB/IPA-001/IP-P01368/2018-2019/12131
 Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Koparkhane, Thane, Navi Mumbai, Maharashtra- 400 709
 Correspondence Address: B610, BESE Tech Park, Sector 30A, Opposite Vashi Railway Station, Place: Navi Mumbai Vashi, Navi Mumbai 400703
 Email id: cirp.timblodrydocks@gmail.com, iprashantjain@gmail.com

CORRIGENDUM TO THE LETTER OF OFFER FOR ATTENTION TO THE SHAREHOLDERS OF OASIS SECURITIES LIMITED
 ("OSL"/"OASIS"/"TARGET COMPANY"/"TC")
 (Corporate Identification No. L51900MH1986PLC041499)
Registered Office: Raja Bahadur Compound, Building No. 5, 2nd Floor, 43, Tamarind Lane, Mumbai - 400023.
Phone No.: 022-40463500/01; **Email id:** admin@oasiscaps.com; **Website:** www.oasiscaps.com

In compliance with Regulations 3 (1) and 4 read with Regulations 15 of the SEBI (SAST) Regulations, 2011

This corrigendum to the letter of offer is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Rajesh Kumar Sodhani (Acquirer 1), Mrs. Priya Sodhani (Acquirer 2) and Mr. Gyan Chand Jain (Acquirer 3) in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") and the SEBI Observation Letter No. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/29989/1 dated July 26, 2023 in respect of Open Offer ("Offer") for the acquisition up to 4,81,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Mumbai Lakshadeep - Marathi Daily (Mumbai edition) on 22nd May, 2023.

ATTENTION SHAREHOLDERS - CORRIGENDUM TO LETTER OF OFFER DATED MAY 30, 2024

Shareholders of the Target Company are requested to kindly note the followings:

- The offer price which was initially decided at Rs. 84/- (Rupees Eighty Four Only) per equity share in accordance with Regulation 8 (8) of the SEBI (SAST) Regulations, 2011. Further, in line with SEBI letter dated August 04, 2023, in addition to the offer price mentioned above, the Acquirers shall pay interest @ 10% per annum as prescribed in Regulation 18 (11A) of SEBI (SAST) Regulations for any delay in payment beyond the Scheduled Payment Date (period commencing from the Scheduled Payment Date till the actual date of payment of consideration under the Offer). Accordingly, the Offer Price has been revised to Rs. 91.00/- (Rupees Ninety One Only) per fully paid-up Equity Share of Rs. 10 each, including interest @ 10% per annum for delay in payment beyond the scheduled payment date.
- This is to inform you that in the Letter of Offer on cover page, page 4, page 5, page 10, page 19 and page 20 revised offer price was advertently mentioned as Rs. 90.50 per fully paid-up Equity Share of Rs. 10 each, including interest @ 10% per annum for delay in payment beyond the scheduled payment date, it should be read as Rs. 91.00 per fully paid-up Equity Share of Rs. 10 each, including interest @ 10% per annum for delay in payment beyond the scheduled payment date.
- Acquirers had deposited cash of an amount of Rs. 101.01 Lacs (Rs. 101.00 Lacs on May 12, 2023 and Rs. 1,000 on May 15, 2023) in an escrow account opened with Kotak Mahindra Bank Limited, which was 25% of the Offer Consideration. Further, in line with SEBI letter dated 04th August, 2023, the Offer Price has been revised to Rs. 91.00 Per Equity Share including interest @ 10% per annum, payable on account of delay in payment beyond the scheduled payment date. Accordingly, the Acquirer has deposited additional amount in the Escrow Account (Rs. 8,00,000 on May 30, 2024 and Rs. 50,00,000 on June 07, 2024), in cash, so that the amount initially deposited along with the additional amount deposited in the Escrow Account is more than 25% of the Maximum Consideration payable under the Offer.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

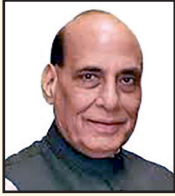
ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS
MR. RAJESH KUMAR SODHANI, MRS. PRIYA SODHANI AND MR. GYAN CHAND JAIN

NAVIGANT CORPORATE ADVISORS LIMITED
 804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078; Email id: navigant@navigantcorp.com
Website: www.navigantcorp.com; SEBI Registration No: INM000012243

Place: Mumbai
Date: June 07, 2024
Contact person: Mr. Sarthak Vijlani

एनडीए सरकारमधील मंत्री

राजनाथ सिंह



अटलबिहारी वाजपेयी व लालकृष्ण अडवाणी यांच्यानंतर पक्षाचे अध्यक्षपद देवेंद्र फडणवीस यांच्या संधी मिळालेले एकमेव नेते म्हणजे राजनाथ सिंह. १३ वर्षां संपात दाखल झालेले राजनाथ सिंह यांनी २००० ते २००२ या कालावधीत उत्तर प्रदेशचे मुख्यमंत्रीपद, तर २०१४ ते २०१९ या कालावधीत गृहमंत्रीपद भूषवले आहे.

अमित शहा



सातत्याने निवडणुका जिंकणारे दिग्गज राजकीय व्यक्तिमत्त्व म्हणजे अमित शहा! १९८९ ते २०१४ या कालावधीत शहा यांनी गुजरात राज्य विधानसभेसह विविध स्तरांवरील छोट्या-मोठ्या ४२ निवडणुका लढवल्या आणि बहुतांश वेळा ते निवडूनही आले. गांधीनगर लोकसभा मतदारसंघाचे प्रतिनिधित्व करणाऱ्या अमित शहांनी यापूर्वी गृहमंत्रीपदाची धुरा सांभाळली आहे.

निर्मला सीतारामन



निर्मला सीतारामन या भारताच्या पहिल्या पूर्णवेळ महिला अर्थमंत्री व पहिल्या पूर्ण वेळ संरक्षणमंत्री ठरल्या. २०१७ ते २०१९ या कालावधीत संरक्षणमंत्री आणि त्यानंतर मोदींच्या दुसऱ्या टर्ममध्ये अर्थमंत्री राहिलेल्या निर्मला सीतारामन यांनी 'आंतरराष्ट्रीय अध्यक्ष' या विषयावर एमफिल पूर्ण केले आहे.

एस. जयशंकर



विदेश नीतीतील अग्रेसर राजकारणी म्हणून सुब्रह्मण्यम जयशंकर अर्थात एस. जयशंकर यांचा विशेष नावलौकिक आहे. एस. जयशंकर यांनी जानेवारी २०१५ ते जानेवारी २०१८ या कालावधीत भारत सरकारचे विदेश सचिव म्हणूनही काम पाहिले आहे.

धर्मरंज प्रधान



धर्मरंज प्रधान हे माजी केंद्रीय मंत्री व वरिष्ठ भाजप नेते डॉ. देवेंद्र प्रधान यांचे चिरंजीव होय. नरेंद्र मोदी व अमित शहा यांचे निकटवर्तीय व अतिशय विश्वासू ही धर्मरंज प्रधान यांची खास ओळख. २०१४ मधील लोकसभा निवडणुकीत प्रधान यांची कल्पक रणनीती वैशिष्ट्यपूर्ण ठरली होती.

जेपी नड्डा



भाजपचे राष्ट्रीय अध्यक्ष जेपी नड्डा यांनी जम्मू - काश्मीर, पंजाब, हरियाणा, छत्तीसगड, तेलंगणा, केरळ, राजस्थान, महाराष्ट्र, उत्तर प्रदेशसह अनेक राज्यांचे निवडणूक प्रभारी म्हणून काम पाहिले आहे. कुशल रणनीतीकार म्हणून नड्डा यांनी खास ओळख प्रस्थापित केली आहे.

जीतन राम मांडी



बिहारच्या राजकारणातील अनुभवी व्यक्तिमत्त्व म्हणजे जीतन राम मांडी. नितीश कुमार, चंद्रशेखर सिंह, बिदेश्वरी दुबे, सत्येंद्र नारायण सिन्हा, जगन्नाथ मिश्रा, लालूप्रसाद यादव, राबडी देवी यांच्यासारख्या अनेक मुख्यमंत्र्यांच्या राजवटीत त्यांनी बिहार राज्य सरकारमध्ये अनेक मंत्रिपदे भूषवली. जीतन राम मांडी हे नितीश कुमार यांचे निकटवर्तीय मानले जातात.

अश्विनी वैष्णव



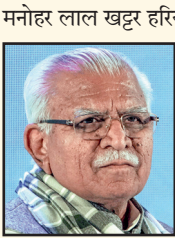
अश्विनी वैष्णव राज्यसभेचे सदस्य आहेत. त्यांनी यापूर्वी २०१२ मध्ये रेल्वे मंत्रिपदाची शपथ घेतली होती. त्यांनी १९९९ मध्ये एमबीए अभ्यासक्रम पूर्ण केला. त्यांनी आयआयटी कानपूरमधून इलेक्ट्रॉनिक इंजिनअॅरिंगचा अभ्यासक्रम पूर्ण केला आहे.

चिराग पासवान



लोकजनशक्ती पक्षाचे खासदार चिराग पासवान आपल्या पश्चातच नव्हे, तर भाजपप्रणीत एनडीएमध्येही ते सक्रिय आहेत. कॉम्प्युटर सायन्सचे पदवीधर असलेले चिराग एक फॅशन डिझायनरही आहेत.

मनोहर लाल खट्टर



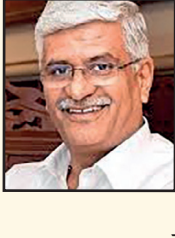
मनोहर लाल खट्टर हरियाणाचे माजी मुख्यमंत्री राहिले आहेत. त्यांनी ऑक्टोबर २०१४ मध्ये हरियाणाचे सहावे मुख्यमंत्री म्हणून शपथ घेतली आणि मार्च २०२४ पर्यंत ते या पदावर विराजमान होते. शेतकरी कुटुंबातील मनोहर लाल खट्टर पंजाबी खत्री समुदायातील आहेत. रोहटकमधील निदाना गावात ५ मे १९५४ रोजी त्यांचा जन्म झाला.

शिवराज सिंह चौहान



मध्य प्रदेशचे १९ वे मुख्यमंत्री शिवराज सिंह चौहान १९७२ पासून राष्ट्रीय स्वयंसेवक संघाशी संलग्न राहिले आहेत. भाजपचे वरिष्ठ नेते म्हणून त्यांची खास ओळख आहे. तसेच भाजपचे राष्ट्रीय उपाध्यक्ष म्हणूनही ते कार्यरत आहेत. त्यांनी चारवेळा मध्य प्रदेशचे मुख्यमंत्रीपद सांभाळले आहे.

गजेंद्र सिंह शेखावत



गजेंद्र सिंह शेखावत यांनी केंद्रीय मंत्रिमंडळात केंद्रीय जल शक्ती खात्याचे मंत्रिपद भूषवले आहे. ते मागील मंत्रिमंडळात जोधपूर लोकसभा मतदारसंघातून निवडून आले होते. भाजपचे अनुभवी नेते असून त्यांचा लौकिक राहिला असून जल शक्ती मंत्रालयात त्यांनी केंद्रीय कॅबिनेटमंत्री म्हणून काम पाहिले आहे.

डॉ. भूपेंद्र सिंह यादव



डॉ. भूपेंद्र सिंह यादव राजस्थानचे माजी महासंचालक राहिले असून सध्या ते राजस्थान लोकसेवा आयोगाचे अध्यक्षपदी कार्यरत आहेत. भूपेंद्र यादव १९८६ च्या बॅचमधील आयपीएस अधिकारी आहेत.

लग्नानंतर पाचव्या दिवशी दागिन्यांसह दोन नववधू पसार

शिरोळ तालुक्यातील दोन तरुणांची फसवणूक; कर्नाटकातील एजंट, तरुणीकडून हजारांचा गंडा

कुर्दवाड : जमीर पठाण

शिरोळ तालुक्यातील दोन तरुणांबरोबर लग्न झालेल्या कर्नाटकातील दोन नववधूंनी लग्नाच्या पाचव्या दिवशीच दागिन्यांसह पोबारा केला. हे लग्न जमविण्याच्या नावाखाली एजंटंनी हजारां रुपयांना गंडा घातला आहे. तरुण प्रतिष्ठित कुटुंबातील असून अजून कोणीही पोलिसात तक्रार देण्यासाठी पुढे आलेले नाही. या घटनेची तालुक्यात जोरदार चर्चा सुरू आहे.

एजंटंशी संपर्क साधला. कर्नाटकातील अंकली-मांजरी येथील एक महिला आणि निपाणी येथील दोन आणण्यासाठी तरुणांचे नातेवाईक मिळवून देते असे सांगून या दोन तरुणांना जाळ्यात ओढले. तरुणांचाही या रिकेटमध्ये समावेश आहे. हुबळी, धारवाड आणि बागलकोट येथील मुली त्यांना दाखवल्या. मुली पसंत पडल्यानंतर एजंटने हजारां रुपये मानधन घेतले. त्यानंतर तत्काळ विवाह पार पाडला.

विवाहाला पाच दिवस झाल्यानंतर दोन्ही नववधू कर्नाटकातील माहेरी गेल्या. काही दिवसांनी त्यांना परत आणण्यासाठी तरुणांचे नातेवाईक लवाजम्यासह गेले असता त्या मुली कुटुंबासह घर सोडून अन्यत्र राहण्यास गेल्याचे समजले. त्या कुटुंबे गेल्या माहिती नाही. त्या तीन महिन्यांपूर्वीच याठिकाणी वास्तव्यास आल्याचे शेजाऱ्यांनी सांगितले. तरुणींनी दिलेल्या मोबाईलवर संपर्क साधला तर संपर्क झाला नाही. एजंटंशी संपर्क न झाल्याने फसवणूक झाल्याचे तरुणांच्या लक्षात आले. अधिक चौकशी करता लग्नाच्या आमिषाने नववधूंना सोन्याचे दागिने घातले.

स्पष्ट झाले. त्यांचा शोध सुरू असून पोलिसांत तक्रार दिलेली नाही. दोन वर्षांपूर्वीही असाच प्रकार कुर्दवाड येथील दोन युवकांना २०२२ साली अशाच एका रिकेटने फसवले होते. लग्न लावून देऊन पाच दिवसांनी वधूने सोन्याच्या दागिन्यांसह पोबारा केला होता. पोलिसांनी एजंट, तरुणीसह नऊजणांच्या रिकेटचा पर्दाफाश केला होता. याचीच पुनरावृत्ती झाली आहे. लग्न जुळवण्यात एका घरात वास्तव्य करायचे आणि विवाहानंतर लगेच गाव, ठिकाण बदलून गायब होतात, असा त्यांचा धंद्याचा असल्याची चर्चा आहे.

मुंबई विमानतळावर दोन विमानांची टक्कर टळली

मुंबई : विमानतळावर रविवारी सकाळी दोन विमानांची टक्कर थोडक्यात टळली. त्यामुळे मोठा अनर्थ टळला. यासंदर्भात डीजीसीने तातडीने कारवाई करत त्यावेळी ड्युटीवर असणाऱ्या एटीसी कर्मचाऱ्यांना तात्पुरते वेव्हापत्रकातून हटवण्यात आले आहे. इंदोरहून आलेल्या इंडिगोच्या विमानाला मुंबई विमानतळावरील कर्मचाऱ्यांनी लॉडिंगची परवानगी दिली. त्यामुळे इंडिगोच्या विमानाने ठरवून दिलेल्या धावपट्टीच्या दिशेने लॉडिंग सुरू केले. हे विमान धावपट्टीवर उतरणार इतक्यात समोर त्याच धावपट्टीवरून काही अंतरावरून एअर इंडिया ३५० हे विमान उडणूक घेत होते.



नवी दिल्ली : शपथविधी आधी नरेंद्र मोदी यांनी 'एनडीए' मधील संभाव्य मंत्र्यांना मार्गदर्शन करून कृती आराखड्यावर चर्चा केली.

शपथविधीआधीच मोदी ३.० सरकारच्या अजेंड्यावर मोहोर

(पान १ वरून) प्रलंबित विकासकामे मार्गी लावायची आहेत. १०० दिवसांत वेगळ्या योजनांना मूर्त स्वरूप द्यायचे आहे. लवकरच खातेवाटप केले जाईल. त्यामुळे

पदभार स्वीकारल्यानंतर कराव्या लागणाऱ्या कामांची यादी समोर ठेवून कामाला लागायचे आहे. २०४७ पर्यंत देशाला विकसित भारत करण्याचे आपले लक्ष्य आहे, असे मोदी यांनी सांगितले. देशवासीयांनी आपल्यावर विश्वास ठेवला आहे. कामाच्या माध्यमातून जनतेचा विश्वास सार्थ करावा लागणार आहे, असे आवाहनही त्यांनी यावेळी केले.

मणिपूरमध्ये ७० घरांसह २ पोलिस चौक्या पेटवल्या

बंदोबस्त वाढवला; पोलिस अधीक्षकांची बदली

इम्फाळ : वृत्तसंस्था मणिपूरमधील जिरिबाम जिल्ह्यात नव्याने हिसाचार उसळला असून बंडखोरांनी गेल्या २४ तासांत ७० घरांसह दोन पोलिस चौक्यांना आग लावल्याचे स्पष्ट झाले आहे. या पसरभूमीवर पोलिस बंदोबस्तात वाढ करून जिरिबामचे जिल्हा पोलिस अधीक्षक घनःश्याम शर्मा यांची तातडीने बदली करण्यात आली आहे. गुवागरी रात्री उशिरा संशयित बंडखोरांनी सोईबाम सरतकुमार सिंह नावाच्या ५९ वर्षीय व्यक्तीची हत्या केल्यानंतर हिंसेचा आगडोब उसळला. घरांना आगी लावण्यात आल्यानंतर

तेथील नागरिकांची व्यवस्था तात्पुरत्या छावण्यात करण्यात आली आहे. हिंसाप्रस्त भागात पोलिसांच्या अतिरिक्त तुकड्या तैनात करण्यात आल्या आहेत. परिस्थिती नियंत्रणात, पण तणावपूर्ण असल्याची माहिती सरकारी सूत्रांनी दिली. दरम्यान, सुमारे दोनशे दहशतवादी मणिपूरमध्ये घुसण्याच्या तयारीत असल्याची माहिती समोर आली आहे. त्यामुळे सीमावर्ती भागात कडेकोट बंदोबस्त ठेवण्यात आला आहे. सरकारने, आम जनतेला शांता राखण्याचे आणि अफवांवर विश्वास न ठेवण्याचे आवाहन केले आहे.

माऊंट एव्हरेस्टवर ड्रोनद्वारे पोहोचवले ऑक्सिजन सिलिंडर

नवी दिल्ली : डीजेआय या चीनच्या ड्रोन निर्मिती कंपनीने सर्वात उंच हिमशखर मानल्या जाणाऱ्या माऊंट एव्हरेस्टवर फ्लायकार्ट ड्रोनद्वारे



ऑक्सिजनचे तीन सिलिंडर पोहोचवण्याची कामगिरी फत्ते केली आहे. जागातील ही अशा स्वरूपाची पहिलीच यशस्वी कामगिरी ठरली आहे. एबीसी न्यूजने आपल्या अधिकृत इन्स्टाग्राम हॅडलवर याचा व्हिडीओ शेअर केला आहे. फ्लायकार्ट ड्रोनने एव्हरेस्टच्या बेस कॅम्पपासून ५३६४ मीटर उंचीवर असलेल्या कॅम्प वनपर्यंत तीन ऑक्सिजन सिलिंडर आणि अन्य साधनांचा पुरवठा केल्याचे वृत्तांत म्हटले आहे. त्याआधी या ड्रोनची कठोर चाचणी घेण्यात आली होती. कारण एव्हरेस्टवरील परिस्थिती केव्हा कूस बदलेल, हे सांगता येत नाही. वाऱ्याचा वेग, तापमानात होणारे वेगवान बदल, वजनाची क्षमता आदी बाबींचा या चाचण्यांत समावेश होता. या चाचण्या यशस्वीरीत्या पार पडल्यानंतरच ड्रोनसद्वारे मुख्य कामगिरी पूर्ण करण्यात आली. आतापर्यंत सुमारे तीन हजारजणांनी हा व्हिडीओ पाहिला आहे.

ऑक्सिजनचे तीन सिलिंडर पोहोचवण्याची कामगिरी फत्ते केली आहे. जागातील ही अशा स्वरूपाची पहिलीच यशस्वी कामगिरी ठरली आहे. एबीसी न्यूजने आपल्या अधिकृत इन्स्टाग्राम हॅडलवर याचा व्हिडीओ शेअर केला आहे. फ्लायकार्ट ड्रोनने एव्हरेस्टच्या बेस कॅम्पपासून ५३६४ मीटर उंचीवर असलेल्या कॅम्प वनपर्यंत तीन ऑक्सिजन सिलिंडर आणि अन्य साधनांचा पुरवठा केल्याचे वृत्तांत म्हटले आहे. त्याआधी या ड्रोनची कठोर चाचणी घेण्यात आली होती. कारण एव्हरेस्टवरील परिस्थिती केव्हा कूस बदलेल, हे सांगता येत नाही. वाऱ्याचा वेग, तापमानात होणारे वेगवान बदल, वजनाची क्षमता आदी बाबींचा या चाचण्यांत समावेश होता. या चाचण्या यशस्वीरीत्या पार पडल्यानंतरच ड्रोनसद्वारे मुख्य कामगिरी पूर्ण करण्यात आली. आतापर्यंत सुमारे तीन हजारजणांनी हा व्हिडीओ पाहिला आहे.



नवी दिल्ली : पंतप्रधानांच्या निवासस्थानी होणाऱ्या बैठकीची वेळ पाळण्यासाठी पंजाबचे भाजपनेते रवनीतसिंग बिट्टू चक्क धावत पंतप्रधानांच्या निवासस्थानी पोहोचले.

मोदींची बैठक टळू नये म्हणून बिट्टू चक्क धावले

नवी दिल्ली : वृत्तसंस्था पंतप्रधान नरेंद्र मोदी यांनी नव्या मंत्र्यांची बैठक बोलावली. निमंत्रण असलेले पंजाबचे भाजप नेते रवनीतसिंग बिट्टू दिल्लीच्या ट्रॅफिक जाममध्ये अडकले. बैठकीची वेळ पाळण्यासाठी बिट्टू गाडीतून उतरले आणि चक्क धावत पंतप्रधानांच्या निवासस्थानी पोहोचले. या धावाधाव प्रकरणाचा व्हिडीओ सोशल मीडियावर चांगलाच व्हायरल होत आहे. बिट्टू यांचा मंत्रिमंडळात समावेश

करण्याबाबत निश्चित झाल्यानंतर त्यांना पंतप्रधान कार्यालयाकडून फोन आला. त्यांना पंतप्रधानांच्या बैठकीसाठी मोदी यांच्या निवासस्थानी येण्याचे निमंत्रण देण्यात आले. पण वाटेत वाहतूकीची कोंडी झाली. वाहानांचे जायचे झाले तर बैठकीला विलंब होईल या शक्येने बिट्टू वाहनातून उतरले आणि पंतप्रधानांच्या निवासस्थानाच्या दिशेने धावतच निघाले. त्यांच्यामागोमाग त्यांचे संरक्षक पोलिसही धावत सुटले. धावत जात त्यांनी बैठकीची वेळ साधली.

शब्दकोडे क्रमांक २३६७

	२	३	४
	५		
६	७	८	९
१०		११	
	१२		१३
१४		१५	१६
	१७		१८
१९		२०	

सुडोकू क्र. ३७१६

१		
१		
	१	

कसे सोडवाल सुडोकू ?

सुडोकू सोडवताना उण्या आणि आडव्या चार कॉलममध्ये एक ते चार हे अंक उभे किंवा आडवे असे बसवा की ते एका सरळ रेषेत एकदाच आले पाहिजेत.

उत्तर क्र. ३७१५

१	४	२	३
४	१	३	२
३	२	४	१
२	३	१	४

पान १ वरून

श्रीपाद नाईक पुन्हा केंद्रीय राज्यमंत्रिपदी

रंगाचे जेकेट परिधान केले होते. नवनिर्वाचित केंद्रीय राज्यमंत्री नाईक िंच्यावर गोव्याच्या कानाकोपऱ्यातून व सर्व स्तरांतून अभिप्रेतनाचा वर्षाव होत आहे. मुख्यमंत्री डॉ. प्रमोद सावंत आपल्या इतर निवडक मंत्री आणि आमदारांच्या ताप्यासोबत प्रत्यक्ष नवी दिल्ली येथील शपथविधी सोहळ्यात उपस्थित होते. गोव्यासारख्या लहान राज्याचा हा सन्मान असून, गोव्यातून फक्त एक खासदार निवडून आला होता. तरीही पंतप्रधान मोदी यांनी गोव्याचा आठवण ठेवली म्हणून त्यांचे आभार मानले पाहिजेत, असे माजी खासदार नरेंद्र सावंत यांनी सांगितले. देशात आयुष्य येथील शपथविधी सोहळ्यात तेव्हा पहिले मंत्रिपद त्यांना देण्यात आले होते व स्वतंत्र कारभार संपवण्यात आला होता. या वेळीही गोव्यावर अन्याय होणार नाही, असा विश्वास त्यांनी नवी दिल्लीहून बोलताना व्यक्त केला.

मालवणजवळ खाडी नौकेसह दोघे बुडाले

चोडणेकर (१६) आणि खलाशी धोंडीराज परब (५५, या. तारकली) हे तळाशील खाडीमध्ये छोटी नौका घेऊन मासेमारीसाठी गेले होते. सर्जेकोट-तळाशील येथे मच्छीमारी करत असताना शनिवारी रात्री ९ च्या सुमारास अचानक जोराचा पाऊस आणि वारा आल्यामुळे होडी उलटल्याने होडीतील तिघेजण पाण्यात फेकले गेले. यातील लावण्य चोडणेकर हा युवक पोहत तळाशील किनारी आला. धोंडीराज परब यांचा मृतदेह जाळ्यात अडकलेल्या स्थितीत आढळला. अथक मेहनतीनंतर बुडालेली होडी व जाळ्यात अडकलेल्या धोंडीराज परब यांचा मृतदेह किनारी आणण्यात यश आले.

दहशतवादी हल्ल्यानंतर बस दरीत कोसळून १० ठार

दहशतवाद्यांनी गोळीबार केला. चळवणा-चळवणाच्या अरुंद रस्त्यावर झाडीत दबा धरून बसलेल्या दहशतवाद्यांनी अंदाधुंद गोळीबार केल्याने बसच्या चालकाचे निमंत्रण सुटले व बस थेट दरीत कोसळली. या अपघातात १० जणांचा जागीच मृत्यू झाला. घटनेची माहिती मिळताच पोलिस, लष्कर व निमलष्करी दलाच्या तुकड्या घटनास्थळी दाखल झाल्या. मदत व बचावकार्य हाती घेण्यात आले आहे. काही जखमींना बाहेर काढण्यात यश आले असून त्यांना रुग्णालयात हलवण्यात आले आहे.

दुसरीकडे सुरक्षा दलांनी दहशतवाद्यांना शोधासाठी मोहीम हाती घेतली असून आसपासचा सारा परिसर पिंजूर काढला जात आहे. डोंगराळ आणि दाट झाडीच्या या प्रदेशात रात्री उशिरापर्यंत ही शोधमोहीम सुरू होती.

टोयोटा किलोस्कर मोटर्सकडून पर्यावरण महिन्याचे आयोजन

बंगळूर : टोयोटा किलोस्कर मोटर्स (टीकेएम) जून २०२४ मध्ये 'टोयोटा पर्यावरण महिना' साजरा करून पर्यावरणीय जागरूकता वाढवण्यासाठी आणि हरित, शाश्वत भविष्यासाठीच्या प्रयत्नांना चालना दिली.

या महिन्यात 'टीकेएम'ने जल व्यवस्थापन व वनीकरणावर लक्ष केंद्रित करून अनेक उपक्रम आयोजित केले. कंपनीने २०५० पर्यंत कार्बन न्यूट्रॅलिटी प्राप्त करण्याचे लक्ष्य निश्चित केले आहे. 'टीकेएम'ला पर्यावरणीय प्रयत्नांसाठी अनेक पुरस्कार मिळाले आहेत. कंपनीने एक्झिक्युटिव्ह व्हाईस प्रेसिडेंट आणि डायरेक्टर ऑफ मॅन्युफॅक्चरिंग बी. पद्मनाभ म्हणाले, टोयोटा किलोस्कर मोटर्समध्ये आमचा विश्वास आहे की, पर्यावरणीय आणि सामाजिक शाश्वतता ही आर्थिक प्रगती इतकीच महत्त्वाची आहे. टोयोटा जागतिक स्तरावर ज्या सहा पर्यावरणीय आव्हानांना सामोरे जाण्याचा प्रयत्न करत आहे, त्यासाठी आम्ही पूर्णपणे वचनबद्ध आहोत. कंपनीने पर्यावरण रक्षणासाठी पाण्याचा वापर कमी केला आहे. ९६ टक्क्यांपर्यंत कचऱ्याची पुनर्वापर क्षमता वाढवली आहे. 'टीकेएम'ने ११२ एकर जमिनीवर ३.२८ लाखांहून अधिक झाडे लावली आहेत. कंपनीने स्थानिक समुदायांसोबत अनेक पर्यावरणीय उपक्रमांमध्ये भाग घेतला आहे.



पणजी : जोरदार पावसानंतर शहरातील पाटो भागात साचलेले पाणी. (छाया : समीर नावेंकर)

श्रीपाद नाईकांबाबत सापत्नभाव का? : पालेकर

खासदारपदी सहा वेळा विजयी झालेले व सापत्नभावाची वागणूक मिळालेले बहुजन समाजपक्षातील नेते श्रीपाद नाईक यांचा आता नव्या केंद्रीय मंत्रिमंडळात समावेश करताना खरे तर त्यांना राज्यमंत्रीपद न देता कॅबिनेट दर्जा देणे आवश्यक होते, असे मत 'आप'चे प्रदेशाध्यक्ष अमित पालेकर यांनी व्यक्त केले आहे. केंद्राकडून श्रीपाद नाईक व गोव्याबाबत अशी सापत्नभावाची वागणूक का, असा सवालही त्यांनी उपस्थित केला आहे.

क्र.सं.	आयच्छक संस्थान	प्रारूप ग	स्वारास्य अभिव्यक्तीसाठी आवाहन
टिम्ब्लो ड्रायडॉक्स प्रायव्हेट लिमिटेड साठी गोवा येथे जहाज बांधणी आणि दुरुस्ती यात कार्यरत			
(इन्वॉल्व्न्सी अँड कॅम्पेस्ट्री बोर्ड ऑफ इंडिया(इन्वॉल्व्न्सी रिगोव्न्स्यून प्रोसेस फॉर कॉन्ट्रिक्ट परसन्स) रेग्युलेशन्स, २०१६ च्या नियम ३६५ च्या उपनियम (१) अंतर्गत)			
१.	कॉर्पोरेट कर्जदारचे फेन/सीआयएन/एलएलसी यासहित नाव	टिम्ब्लो ड्रायडॉक्स प्रायव्हेट लिमिटेड AACCT4894NU/63032GA1973PT0000164	
२.	नॉन्प्रीकृत कार्यालयाचा पत्ता	सुभाष टिम्ब्लो मन्, महाब, गोवा, भारत-४०३६०१	
३.	वेबसाईटचा युआरएल	नाही	
४.	ज्याठिकाणी बहुलक्ष स्थिर मालमत्ता आहे त्याचा तपशील	ताथगे गुंडी, झेलवोना, तालुका-केपे, गोवा	
५.	मुख्य उत्पादने/सेवा यांची स्थिति क्षमता	कंपनी सारणी जहाजे आणि क्राफ्ट्स आणि बायस्कोप उत्पादन करते आणि बायस्कोप दुरुस्ती करते. स्थानिक क्षमता एका वेळी १००००००० उर्वरित ३ जहाजे इतकी आहे (कॉर्पोरेट कर्जदार यांचा व्यवसाय वाढू नये)	
६.	मुख्य उत्पादने/सेवा यांची मागील आर्थिक वर्षात झालेल्या विक्रीचे प्रमाण आणि मूल्य	३१ मार्च २०२२ रोजीमागील मुख्यमालमत्ता मिळालेल्या मूल्ये १,७३,०००/-	
७.	कर्मचाऱे/कामगारांची संख्या	नाही	
८.	दोन वर्षांची शेवटची उपलब्ध आर्थिक स्टेटमेंट्स (पॅरिशिशसह), क्रेडिटर्सची यादी, प्रक्रियेच्या नंतरच्या घटनेचे संबंधित दिनांक हे सर्व येथे उपलब्ध आहे	cirp.timblodrydocks@gmail.com/ipprashantjain@gmail.com येथे मेल करा	
९.	रिगोव्न्स्यून अर्जदारांची संहितेच्या २५(२) (एच) अंतर्गत पात्रता येथे उपलब्ध आहे	वेबसाईट : http://sarvi.com/running-cases.php ई मेल - cirp.timblodrydocks@gmail.com/ipprashantjain@gmail.com	
१०.	स्वारास्य अभिव्यक्ती प्रक्रियांचा अंतिम दिनांक	२५-०६-२०२४	
११.	प्रस्तावित रिगोव्न्स्यून अर्जदारांची हंगामी यादी जारी करण्याचा दिनांक	०५-०७-२०२४	
१२.	हंगामी यादीला हक्की नोंदवण्यासाठी अंतिम दिनांक	१०-०७-२०२४	
१३.	प्रस्तावित रिगोव्न्स्यून अर्जदारांची अंतिम यादी जारी करण्याचा दिनांक	२०-०७-२०२४	
१४.	माहितीचे ज्ञान, मूल्यांकन साहा आणि प्रस्तावित रिगो		